

Rep. by Act 35 of 1950.

Act No. XVIII of 1948

[PASSED BY THE DOMINION LEGISLATURE]

An Act to extend the date up to which certain duties characterised as protective in the First Schedule to the Indian Tariff Act, 1934, shall have effect and further to amend the Sugar Industry (Protection) Act, 1932.

(Received the assent of the Governor-General on the 31st March, 1948)

WHEREAS it is expedient to extend the date upto which certain duties characterised as protective in the First Schedule to the Indian Tariff Act 1934 (XXXII of 1934), shall have effect, and further to amend the Sugar Industry (Protection) Act, 1932 (XIII of 1932), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. **Short title.**—This Act may be called the Protective Duties Continuation Act, 1948.

2. **Amendment of First Schedule to Act XXXII of 1934.**—In the First Schedule to the Indian Tariff Act, 1934—

(i) In items Nos. 17, 28(5), 28(15), 28(17), 46, 46(1), 47, 47(1), 48, 48(1), 48(4), 48(5), 48(7), 48(10) and 61(5) in the column headed "Duration of protective rates of duty", for the figures "1948" wherever they occur, the figures "1949" shall be substituted.

(ii) In items Nos. 63(2) and 63(3) in the column headed "Name of article", for the words and brackets "(other than alloy, tool or special Steel)", the words and brackets "[other than alloy, tool or special Steel specified in item No. 63(30)]" shall be substituted.

(iii) For item No. 63(30) the following item shall be substituted, namely:—
"63(30) Rods or bars of alloy, tool or special steel of the following categories, but excluding precision ground and polished bars, bright drawn bars, blue reeled bars and silver steel finish bars:—

- (1) High speed steel containing more than 13 per cent tungsten,
 - (2) Stainless and heat resisting steel containing more than 11 per cent chromium,
 - (3) Other alloy steels not included in category (i) or (ii) containing any of the following:—
 - (i) 0.40 per cent. or more of chromium or nickel;
 - (ii) 0.10 per cent. or more of molybdenum, tungsten or vanadium; or
 - (iii) 10.00 per cent. or more of manganese.
- (a) of British Manufacture Protective 30% *ad val.* March 31st, 1949.
(b) not of British Manufacture Protective 42% *ad val.* March 31st, 1949."

3. **Amendment of Preamble and section 3 of Act XIII of 1932.**—In the preamble and section 3 of the Sugar Industry (Protection) Act, 1932, for the figures "1948" wherever they occur, the figures "1949" shall be substituted.